

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T.C.P No. 19/(MAH)/2011
CA No.

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (T)

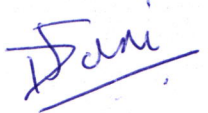
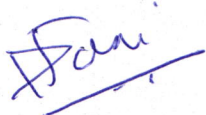
ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 10.04.2017

NAME OF THE PARTIES: Mr. Bharat J. Shah

V/s.

M/s. Armtex Rubber Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956
and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
1.	Mr. Nimay Dave	Advocate Counsel i/b Hanani and co for Petitioners	
2.	Ms. Deeksha Tani	Advocate i/b Hanani and Co for Petitioners	

Order

TCP No.19/397-398/ NCLT/MB/MAH/2011

Petitioner counsel is present and Respondent side is absent.

The Petitioner Counsel reported that the Respondent counsel has not been appearing for hearings after 23.12.2016, in view of the same, the petitioner counsel has requested for hearing on objections over the Valuation Report on the next date of hearing.

In view of the request, list it for hearing on 18.4.2017, if the Respondents counsel is not present on the next date of hearing, orders will be passed on merits after hearing the submissions of the petitioner counsel.

Sd/-

V. NALLASENAPATHY
Member (Technical)

Sd/-

B.S.V. PRAKASH KUMAR
Member (Judicial)